

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1933/2004

(From the judgement and order dated 13/02/2004 in CRL.Misc.No. 2566/2004  
of The HIGH

COURT OF PATNA)

TARIQUE FATMI

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

( With appln(s) for anticipatory bail and office report )

Date: 12/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner(s)

Mr.S.B. Sanyal, Sr. Adv.

Sri A.P. Sahay, Adv.

Sri Arshad Jameel Hashmi, Adv.

Mr. Kuldip Singh, Adv.

For Respondent(s)

Mr. Sunil Kumar, Sr. Adv.

Mrs. Kirti Sinha, Adv.

Miss Rashmi Rai, Adv.

Mrs. Sarla Chandra, Adv.

St.of Bihar

Kumar Rajesh Singh, Adv.

Mr. B.B. Singh ,Adv

UPON hearing counsel the Court made the following

O R D E R

Special leave granted.

The appeal is allowed in terms of the signed order.

(Sheetal Dhingra)

(Vijay D

hawan)

Court Master

Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No. 542 OF 2005

[Arising out of SLP(Crl.) No.1933 of 2004]

TARIQUE FATMI

..Appellant(s)

Versus

STATE OF BIHAR

..Respondent(s)

O R D E R

Special leave granted.

We have heard counsel for the parties and perused the record. We have also perused

the orders of the learned Sessions Judge as well as the High Court, refusing anticipatory bail.

Having regard to the facts and circumstances of the case, we are satisfied that this is a

fit case in which the appellant may be released on anticipatory bail under Section 438 Cr.P.C.

Accordingly, we direct that in the event of arrest or surrender, the appellant shall be

released on bail on his furnishing bail bonds to the satisfaction of the arresting officer or the

court, as the case may be, in connection with Complaint Petition No.2064/C/2003 pending in the

court of S.D.J.M., Patna.

The appeal is allowed in the above terms.

.....J.

.....

(B.P. SINGH

)

.....J.

(S.B. SINHA)

New Delhi

April 12, 2005.